

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 648/2023

(Arising out of impugned judgment and order dated 11-05-2022 in RP No. 712/2020 passed by the High Court of M.P. at Gwalior)

THE STATE OF MADHYA PRADESH &amp; ORS.

Petitioner(s)

VERSUS

AJIT SINGH SAINI &amp; ORS.

Respondent(s)

(IA No. 202624/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 205732/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

Date : 28-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE ARAVIND KUMAR  
[VACATION BENCH]

For Petitioner(s) Mr. Nachiketa Joshi, A.A.G.  
Mr. Yashraj Singh Bundela, AOR  
Mrs. Pratima Singh, Adv.  
Mr. Chanakya Baruah, Adv.

For Respondent(s) Mr. Akshat Bharadwaj, Adv.  
Mr. B. K. Pal, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. To enable learned counsel for the petitioner(s) to obtain instructions, the matter stands adjourned.
2. List on 31.05.2024.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR